

scheme submitted by the Cordamom Board.

- (iii) NAFED and STC should be asked to participate in the auctions as this will have a salutary impact on prices.
- (iv) Need to sanction Rs. 22 crores to the State of Orissa for improving the sewerage system in Cuttack City.

SHRIMATI JAYANTI PATNAIK : (Cuttack) : In the absence of modern sewerage and drainage systems, life in Cuttack city has become very miserable. It is surrounded by river Mahanandi and Kathjuri and located on a low lying area on the basin of these two rivers.

It becomes very difficult to move from one place to another when there is a heavy rain in that city. During the current rainy season there were heavy rains which continued for more than a week. The Roads all over the city remained under water for days together as it was impossible to drain out the accumulated water into the rivers.

Thousands of people were affected by the recent rains in Cuttack and the people of the city suffered untold misery.

As you know, Cuttack which was once the Capital of Orissa is today rich in culture apart from being the largest city. It is now the main business centre of modern Orissa and many head offices including the Orissa High Court are located in this city. Unless, immediate measures are taken to provide modern drainage facilities and to improve the sewerage system the people of the city will continue to suffer. A sum of Rs. 22 crores is needed to implement the drainage system. The work has just started and the State Government is financially not sound to bear the cost of such project.

Therefore, I demand that adequate fund provision should be made to imple-

ment modern sewerage and drainage systems of Cuttack city without any further delay.

- (vi) Need to adopt effective measures to control the pollution of environment in Visakhapatnam.

SHRI BHATTAM SRIRAMA MURTY (Visakhapatnam) : The citizens of Visakhapatnam are subjected to serious air pollution from industries like Hindustan Petroleum Refineries, Hindustan Zinc Plant, Coromandal Fertilisers, Steel Rolling Mills, Hindustan Polymers, etc. The smoke released by these industries is spreading over the thickly populated city which is surrounded by hills on three sides and Bay of Bengal on the other side. It is surprising that the Central Government permitted the Hindustan Petroleum Refinery in Visakhapatnam to expand three times of its capacity when the refinery was not to dispose, not only malodours, but also cancer causing substances into the environment. Government has not taken action despite several appeals and representations made to it to control the air pollution in the city.

Besides, this, the Port Trust Authorities in Visakhapatnam are allotting indiscriminately, sites for the storage facilities and transportation of hazardous chemicals and raw materials in the congested inner and outer harbours of Visakhapatnam. This action of the Port Trust Authorities in Visakhapatnam will expose the defence forces to potential chemical accidents which often occur either due to mechanical or human failures, nature's wrath, sabotage, terrorism or enemy action without making any risk analysis and environmental impact. The Visakhapatnam Port Authorities also propose to allot sites for hazardous operations like transport of liquid petroleum gas by cargo ships, storage of massive quantities of imported ammonia and phosphorous gas for Godavari Fertilizers Plant at Kakinada, transport and storage of imported coking coal for the Visakhapatnam and other Steel Plants in the country.

Since the Port area is located in the wind direction of the residential colonies, encircled by hills all round, the Port Trust Authorities must keep in view the health and safety of the people residing there.

I request the Government to take effective measures for controlling the pollution of environment in Visakhapatnam due to the smoke and other effluents emitted by the hazardous industries.

[Translation]

(vii) Need to set up industries in Himachal Pradesh to provide employment to the educated unemployed.

SHRI K. D. SULTANPURI (Simla) : Mr. Chairman, Sir, under Rule 377, I want to make the following submission :—

There are thousands of educated unemployed youths in Himachal Pradesh and the State Government is unable to launch a big scheme to provide them employment due to lack of funds. A few of them are employed in the Army, police and Border Security Force. The size of their land holdings being very small, the parents are finding it difficult to support their families. Therefore, I would request the Central Government to set up 3 or 4 big industries in the State, which should mainly be based on the local raw-material and electronics. Besides, whatever agencies are allotted by any company in the State, which also includes Public Undertakings, should be allotted to those youths who are *bona fide* residents of the State. I would also request that more Central Government jobs should be given to the youths of Himachal Pradesh so that unemployment is removed and the people are lifted above the poverty line.

[English]

(viii) Need to provide funds for early electrification of Arkonam—Chingleput railway line.

DR. S. JAGATHRAKSHAKAN (Chengalpattu) : In Southern Railway,

the total electrification programme being envisaged is not upto the utmost requirements and needs of the railway commuters. The Arkonam—Chingleput railway line electrification has been pending for a long time now. A preliminary survey has already been over, and an engineering survey is yet to take place. The daily college students, office-goers and other regular commuters are suffering very much due to the slow railway service, and sometimes untimely and irregular service. It is very necessary and imperative that the Arkonam-Chingleput railway line is electrified, and the present tempo of the electrification programmes is intensified and quickened. Necessary funds may please be provided urgently for this purpose, and the sufferings of the commuters are removed expeditiously. The local trade is also affected due to the non-implementation of the programme in time.

12.31 hrs.

JUVENILE JUSTICE BILL,
1986—Contd.

[English]

MR. CHAIRMAN : The House will now take up further consideration of the following motion moved by Dr. Rajendra Kumari Bajpai, on the 5th November, 1986, namely :

“That the Bill to provide for the care, protection, treatment, development and rehabilitation of neglected or delinquent juveniles and for the adjudication of certain matters relating to, and disposition of, delinquent juveniles, be taken into consideration.”

Now Shri K.S. Rao.

SHRI K. S. RAO (Machilipatnam) : I rise to support this Bill, but while doing so, I want to bring certain things to the